

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 6/RP/2017

Subject : Review of the order dated 31.3.2016 in Petition No. 280/TT/2015.

Date of Hearing : 23.5.2017

Coram : Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasarn Nigam Limited and 22 others

Parties present : Shri Sanjay Sen, Advocate, PGCIL
Shri Pallav Mongia, Advocate, PGCIL
Shri Mukesh Bhakar, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL

Record of Proceedings

Learned senior counsel for the Review Petitioner submitted that the information sought vide order dated 19.4.2017 has been filed vide affidavit dated 16.5.2017. He submitted that the Review Petitioner was required to hold meetings and discussion in the state of Bihar and Jharkhand in 6 districts involving 7 Forest Divisions and corresponding 14 Blocks having total of 85 villages (i.e. 85 Gram Sabhas). The clearance of the last Gram Sabha was obtained in July, 2011 after 6 months of approaching Gram Sabha. All the details related to time over-run was already submitted in the review petition.

2. The Commission directed the Review Petitioner to submit the following information on affidavit with an advance copy to the respondents by 9.6.2017:-

a. Timeline considered for obtaining Forest/MOEF clearance at the planning stage.

b. The reasons for filing application for forest clearance on 3.9.2009, when the Investment Approval was on 29.8.2008.



3. Subject to the above, the Commission reserved the order in the review petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

